

Availability of Life Saving Drugs

*401. SHRIMATI KISHORI SINHA:

SHRI K. PRADHANI:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) what steps have been taken to keep free flow of life saving drugs in the market; and

(b) whether the distribution of life saving drugs has been restricted to certain druggists?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) Government monitors the availability of essential and life saving drugs. Remedial action to maintain their availability is taken by telegraphically advising the manufacturers of specific brands reported to be in shortage and the manufacturers of the equivalent products to rush supplies to the places from where non-availability or shortages are reported. Imports of canalised bulk drugs to the extent needed are also arranged to improve availability of such drugs. Government have revised the prices of many bulk drugs and formulations to ensure that production does not become uneconomic. Such action in respect of other drugs is underway. Applications for industrial licences/registration letters are being cleared on an expeditious basis to increase the production of drugs.

(b) Distribution of drugs is made in accordance with the licences issued and subject to restriction as are imposed under the provisions of the Drugs and Cosmetics Rules.

Production of oil from Gujarat oil fields

1402. SHRI DAULATSINHJI JADEJA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to lay a statement showing:

(a) the details of oil fields in Gujarat; what is the capacity of their

oil production and the oil actually produced;

(b) whether any survey has been conducted in Gujarat State for locating oil during the year 1980; and

(c) if so, what is the result of the survey?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) A statement is laid on the Table of the House.

(b) Yes, Sir.

(c) Seven seismic parties conducted surveys in Gujarat during the year 1980, covering a total of 1322 standard line kms. The data collected is being processed and the results will be known after completion of data processing and evaluation.

Statement

The following sixteen oil fields are presently under commercial production in Gujarat:

S. No.	Field
1.	Anklesvar
2.	Kalol
3.	Navagam
4.	Sanand
5.	Jhalora
6.	Viraj
7.	N. Kadi
8.	Sobhasan
9.	Santhal
10.	Jotana
11.	Kathana
12.	Dabka
13.	Motwan
14.	Kosamba
15.	Wavel
16.	Dholka

The recoverable oil reserves of these fields are 102.53 million tonnes while the total oil produced from them upto 31-12-1980 has been of the order of 56.36 million tonnes.

अस्पृश्यता दूर करने के लिए प्रचार माध्यम की भूमिका

*403. श्री शिव कुमार सिंह : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने अस्पृश्यता की प्रथा के विरुद्ध पूरी तरह से जागरूकता उत्पन्न करने की दृष्टि से सरकारी प्रचार माध्यम आकाशवाणी, दूरदर्शन और क्षेत्रीय प्रचार एकाकों द्वारा निभाई जा रही भूमिका का कोई अध्ययन किया है ; और

(ख) यदि हाँ, तो तत्सम्बन्धी ब्यौरा क्या है और इस के क्या परिणाम रहे ?

सूचना और प्रसारण मंत्री (श्री बलरत्न साठे) : (क) और (ख) : जब कि अस्पृश्यता की प्रथा का मुकाबला करने में सरकारी माध्यम एकाकों की भूमिका के बारे में कोई विशिष्ट अध्ययन नहीं किए गए हैं, सरकार अस्पृश्यता की प्रथा के विरुद्ध वातावरण उत्पन्न करने के साधन के रूप में जन सम्पर्क माध्यमों की प्रभावकारिता से संतुष्ट है। इस दिशा में निरन्तर प्रयासों के लिए सरकारी माध्यम एकाक उपयुक्त रूपों में सतत प्रचार समर्थन देते रहे हैं।

Non-Submission of Annual Returns by Delhi Tourism Development Corporation

*404 SHRI KRISHNA PRATAP SINGH: Will the Minister of LAW, JUSTICE and COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that all companies are required to submit their

returns to the Company Law Department every year;

(b) whether it has come to the notice of Government that the Delhi Tourism Development Corporation has not submitted its annual returns for the last many years; and

(c) if so, what are the details in this respect and what action has been taken or proposed to be taken against the Delhi Tourism Development Corporation for not submitting annual returns in time.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) Under the provisions of Section 159 of the Companies Act, 1956, every company having a share capital is required to file with the concerned Registrar of Companies an annual return within 60 days from the date of holding its annual general meeting;

(b) The Delhi Tourism Development Corporation Ltd., has since field, all the annual returns with the Registrar of Companies, Delhi. These returns were, however, filed on the 13th March, 1981.

(c) The matter is under examination.

Energy Generation through Nuclear, Solar and Hydel Sources

*405. PROF. MADHU DANAVATE: Will the Minister of ENERGY be pleased to state:

(a) in view of the renewed constraints on the import of oil, how much energy is sought to be generated through nuclear, solar and hydel sources; and

(b) what is the time limit fixed for the generation of energy through these alternate sources?

THE MINISTER OF ENERGY (SHRI A.B.A. GHANI KHAN CHAUDHURY):

(a) The energy strategy and programmes proposed to be undertaken during the current plan period are set out in the Sixth Five Year Plan, 1966